## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

No.HCM.III/166/2019-Judl./Part-I/387

Dated Shillong, the 28th October, 2021

In terms of this Registry's Notification No.HCM/III/16/2014-18/JUDL/35 dated 28<sup>th</sup> October, 2021, the Constitution of Benches as ordered vide Notice No.HCM.III/166/2019-Judl./Part-I/384 dated Shillong, the 12<sup>th</sup> October, 2021, stands partially modified to the extent that, henceforth, all matters relating to tax and revenue shall come under the jurisdiction of DIVISION BENCH I.

BY ORDER

Memo.No.HCM.III/166/2019-Judl./Part-I/387-A

JOINT REGISTRAR (LISTING) Dated Shillong, the 28<sup>th</sup> October, 2021

## Copy to: -

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Advocate General/Acdl: Advocate General, Meghalaya, Shillong for favour of kind information.
- 5. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
- 6. The Registrar (Judicial Service) High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 8. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 9. All Court Masters concerned for information and necessary action.
- 10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 11. Notice Board.
- 12. Office File.

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JOINT REGISTRAR (LISTING)